



# കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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GOVERNMENT OF KERALA  
Law (Legislation-D) Department

## NOTIFICATION

No.18625/Leg.D2/2019/Law.

*Dated, Thiruvananthapuram 16th September, 2019  
31st Chingam, 1195  
25th Bhadra 1941*

The following Ordinance promulgated by the Governor of Kerala on the 8<sup>th</sup> day of September, 2019 is hereby published for general information.

By order of the Governor,  
ARAVINTHA BABU.P.K.,  
Law Secretary.



**ORDINANCE No.39 OF 2019**

**THE KERALA EDUCATION (AMENDMENT) ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN

**ORDINANCE**

*further to amend the Kerala Education Act, 1958.*

*Preamble.*— WHEREAS, it is expedient further to amend the Kerala Education Act, 1958 (6 of 1959) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:-

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Education (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 31<sup>st</sup> day of May, 2019.

2. *Act 6 of 1959 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Education Act, 1958 (6 of 1959) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 7.

3. *Amendment of section 4.*— In section 4 of the principal Act,—

(a) in sub-section (1), for the words “Department of Education”, the words “Department of General Education” shall be substituted;

(b) in sub-section (2), for the words “Director of Public Instruction”, the words “Director of General Education” shall be substituted.



4. *Amendment of section 9.*— In sub-section (1) of section 9, for the word “Headmaster”, the words and symbols “Headmaster or Headmistress or Vice-Principal, as the case may be,” shall be substituted.

5. *Amendment of section 17.*— In sub-section (2) of section 17 of the principal Act,—

(a) in clause (g), for the word “Headmasters”, the words and symbols “Headmasters or Headmistresses or Vice-Principals, as the case may be,” shall be substituted;

(b) in clause (h), for the word “Headmasters”, the words and symbols “Headmasters or Headmistresses or Vice-Principals, as the case may be,” shall be substituted.

6. *Amendment of section 22.*— In clause (iv) of section 22, for the words “Education Department”, the words “Department of General Education” shall be substituted.

7. *Amendment of section 34.*— In section 34, for the words “Education Department”, the words “Department of General Education” shall be substituted.

ARIF MOHAMMED KHAN,  
GOVERNOR.

